

Development Bank for the Gandhar Field Development Project. An incremental production of 16.521 million tonnes of crude oil and 18.14 billion cubic metres of gas is expected from the project.

(d) Bids have been invited under the Fourth Round of Bidding from foreign and Indian companies for exploration for hydrocarbons in 72 blocks in the country.

**Auraiya Gas Cracker and Salempur Aromatic project, Uttar Pradesh**

1094. DR. SANJAYA SINH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact that the Auraiya Gas Cracker Project and the Salempur Aromatic project of Uttar Pradesh are still lying pending with the Government for sanction/clearance;

(b) if so, what are the details thereof and the reasons for not sanctioning/clearing these projects so far; and

(c) by when the sanction/clearance to these projects is likely to be given?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) to (c) Gas Authority of India Limited's proposal to set up a Petrochemical Complex at Auraiya in Uttar Pradesh was given first stage approval in 1989. The detailed feasibility report submitted by GAIL is being processed for Government approval.

A Letter of Intent has been issued to M/s. J. K. Petrochemicals on 23.5.1989 for setting up an Aromatic Complex at Salempur in Uttar Pradesh.

**पेट्रोल पम्पों पर छापे**

1095. डा. अबरार अहमद : क्या पेट्रोलियम और प्राकृतिक गैस मंत्री यह बताने की कृपा करेंगे कि :

(क) दिल्ली तथा राजस्थान के कितने पेट्रोल पम्पों पर मिलावट करने

का आरोप लगाया गया था और उनके विरुद्ध क्या कार्रवाई की गई थी तथा कुल कितने छापे मारे गए थे, और

(ख) उन गैस एजेंसियों की संख्या कितनी है जिन्हें काला बाजारी करते हुए पकड़ा गया था अथवा जिनके विरुद्ध शिकायतें प्राप्त हुई थी तथा उन पर की गई कार्रवाई का व्यौरा क्या था ?

पेट्रोलियम और प्राकृतिक गैस मंत्रालय में मंत्री (श्री बी० शंकरानन्द) : (क) तेल कम्पनियों द्वारा अप्रैल, 1990 से दिसम्बर, 1991 के दौरान मिलावट के 7 मामले जानकारी में आए थे जबकि राज्य/संघ राज्य क्षेत्र के प्राधिकारियों द्वारा दिल्ली और राजस्थान में 62 छापे मारे गए थे। बाजार अनुशासन दिशानिर्देशों के अनुसार दोषी डीलरों के विरुद्ध बिक्री पर रोक, चेतावनी, आदि जैसी विभिन्न कार्रवाई की गई।

(ख) इसी दौरान दिल्ली और राजस्थान से काला बाजारी के 9 मामले तथा गैस एजेंसियों के विरुद्ध छापे के 13 मामले जानकारी में आए। जांच करने पर कोई भी मामला साबित नहीं किया जा सका।

**L.P.G. dealerships**

1096. SHRI SUBRAMANIAN SWAMY: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact that the Indian Oil Corporation had issued some letters of intent in April-June, 1991 for dealerships and the same were suspended for review by Government;

(b) if so, the number of such cases cleared after the review;

(c) what was the criterion adopted by Government for review;

(d) the number of cases still lying pending for review; and